PETRO-CHEMICAL INDUSTRIES

Written Answers

- 432. SHRI D. THENGARI : Will the Minister of PETROLEUM AND CHEMI CALS be pleased to state :
- (a) whether a team of lapanese exports, which visited India some time back, has made any recommendations about India's entry into the petro-chemical field on a large-scale;
- (b) if so, what are the details of the recommendations; and
- (c) what is the reaction of Government to thMe recommendations?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI O. V. ALAGESAN): (a) and (b) The survey team organised in 1964 by lapan Consulting Institute to study development of petro-chemical Industries in India has submitted its report to the Indian Investment Centre.

(c) Does not arise, for no specific proposals have been submitted by the Indian Investment Centre.

Am-RAM SHELTERS IN PUNJAB

- 433. SHRI RAM SINGH: Will the Minister of HOME AFFAIRS be pleased lo state:
- (a) whether the Government of Punjab have requested the Union Government's assistance in constructing underground airraid shelter? in Punjab in view of the continued threat from across the border; and
- (b) if so, what action Government have taken in the matter?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI L. N. MISHRA): (a) No. Sir.

(b) Does not arise.

U.P. REQUEST FOR K GUN FACTORY

- 434. SHRI RAM SINGH: Will the Minister of HOME AFFAIRS be pleased to state :
- (a) whether it is a fact that the Government of Uttar Pradesh have approached

- Government of India for the establishment of a gun factory in that State;
- (b) if so, whether the proposed factory has been suggested as a national defence measure or for civil defence; and
- (c) what decision has been taken in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI L. N. MISHRA): (a) Yes, Sir.

- (b) The proposal is to meet the requirements of licencees Home Guards and Pradeshik Raksha Dal.
 - (c) The matter is under consideration.

COMPENSATION TO D.Ps '

435. SHRI P. S. PATIL: Will the MiiuV ter of REHABILITATION be pleased to state whether having treated them as mort gagors, Government have compensated all the displaced persons from Sind, who had purchased land there from the then Government of Sind on instalment basis, if not, what is the reason therefor?

THE MINISTER OF REHABILITA TION (SHRI MAHAVIR TYAGI) Claims of the displaced persons who had purchased the land on instalment basis from the Government of Sind have been verified in proportion to the amount of instalments paid by them towards the cost of land and compensation paid accordingly. As they had not acquired the ownership rights, the question of treating them as mortgagors does not arise

436. [Transferred to the 1th December. 065.]

VILLAGE INDUSTRIES FOR MIGRANTS

- 437. SHRI D. THENGARI: Will the Minister of REHABILITATION be pleas ed to state:
- (a) whether Government proposed to set up village industries in certain selected centres for the benefit of new migrants from East Pakistan; and
- (b) if so, the names of the new centres and the number of persons who will be provided employment there?